

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I**

APPEAL No.E/70166/2018-EX[SM]

(Arising out of Order-in-Appeal No. 507-CE/ALD/2017 dated 21/12/2017
passed by Commissioner of CGST & Central Excise (Appeals), Allahabad)

M/s Dinesh Jaiswal,

Appellant

Vs.

Commissioner of Central Excise & S.T., Allahabad

Respondent

Appearance:

Absent on call,

Shri Mohammad Altaf, Assistant Commissioner (AR),

for Appellant

for Respondent

CORAM:

Hon'ble Smt. Archana Wadhwa, Member (Judicial)

Date of Hearing : 15/03/2019

Date of Decision : 15/03/2019

FINAL ORDER NO-**70737 / 2019**

Per: Archana Wadhwa

On matter being called, neither anybody appeared nor is there any adjournment request. I also note that the said appeal stands dismissed for non-prosecution earlier also vide Final Order No.71384-71385/2018 dated 10.07.2018. However, the same were subsequently restored at the request of the appellant vide Misc Order No.70296-70297/2018 dated 23.10.2018.

2. In spite of the above development, the appellant is again unrepresented today. As such, I dismiss the appeal once again for non prosecution.

(Dictated in Court)

(Archana Wadhwa)
Member (Judicial)

akp